

**NATIONAL COMPANY LAW TRIBUNAL,
SPECIAL BENCH (COURT 1)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04.12.2020 at 2.30 P.M
THROUGH VIDEO CONFERENCING

**PRESENT : SMT. R. SUCHARITHA, MEMBER - JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL**

APPLICATION NUMBER :
PETITION NUMBER : IBA/393/2020
NAME OF THE PETITIONER(S) : TVS Automobiles Solutions Pvt Ltd
NAME OF THE RESPONDENT(S) : KPN Travels Solutions Pvt Ltd
UNDER SECTION : Sec.9 Rule 6 of IBC

ORDER

Learned Senior Counsel for Applicant Mr. Krishna Srinivasan and Learned Counsel for Respondent Mr. Narasimha Varman are present through video conferencing platform.

IBA/393/2020 is the main Application taken up for hearing. Learned Counsel for the Respondent seeks time to file counter. Learned Counsel for Respondent states that the Senior Counsel Mr. Om Prakash is leading in this matter.

Meanwhile, Learned Counsel for the Petitioner states that the Respondent Company is a Travel Agent Company owning more than 200 vehicles, for transportation purposes. The Corporate Debtor is disposing of its movable and immovable assets, and creating third party encumbrances. We have heard both the parties.

The Respondent shall file the list of assets, vehicles and other details of the Corporate Debtor before the next date of hearing and the **Respondent shall not sell any of the movable or immovable assets of the Respondent Company till the disposal of the IBA/393/2020**

List this matter on **05.01.2021** for hearing and counter to be filed by the Respondent.

The Registry is directed to post this order through e-mail to both the parties immediately.

-sd-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-

(R. SUCHARITHA)
MEMBER (JUDICIAL)